

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 13 of 2012 &  
I.A. Nos. 21 & 22 of 2012**

**Dated : 17<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**M/s. Aruppukottai Shri Ramalinga  
Spinners Pvt. Ltd.  
Versus**

**....Appellant (s)**

**Tamil Nadu Electricity Board & Anr.**

**... Respondent (s)**

Counsel for the Appellant (s) : Mr. K.V. Vijaya Kumar

Counsel for the Respondent(s): Mr. V. Senthil Kumar for  
Mr. Vallinayagam

**ORDER**

It is noticed that in respect of the same issues, we have already passed an Order on 09.08.2011 setting aside the impugned order dated 07.09.2010 and directing the Commission to decide about the date on which the Order comes into effect. The very same impugned Order dated 07.09.2010 has been challenged in this Appeal also.

Therefore, **Admit.** Issue notice. Mr. Senthil Kumar takes notice on behalf of Respondent No.1. Issue notice to the other Respondents returnable on 01.02.2012. Dasti service is permitted.

The learned counsel for the Respondent is directed to verify about the result of the matter before the Commission in pursuance of Order passed by this Tribunal on 09.08.2011.

Post the matter on **01.02.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

TS/VS